

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.4.2008

OA 146/2008

None present for applicant even in the second round.

On perusal of the documents placed on record, it is observed that the applicant had been retaining railway accommodation without any permission for a long period, after he was compulsorily retired.

The respondents are recovering damage/penal rent, which is as per rules. It is seen that there is no violation of any rule by the respondents and, therefore, the OA deserves to be dismissed.

Accordingly, the OA stands dismissed at admission stage itself.


(J.P. SHUKLA)
MEMBER (A)

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*Copy given vide v.
350.
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